

भारत सरकार
कारपोरेट कार्य मंत्रालय
कार्यालय शासकीय समापक,
दिल्ली उच्च न्यायालय,
आठवा तल, लोकनायक भवन,
खान मार्केट, नई दिल्ली-110003



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE OFFICIAL
LIQUIDATOR, HIGH COURT OF DELHI
8TH FLOOR, LOKNAYAK BHAWAN,
KHAN MARKET, NEW DELHI 110003

Website: www.mca.gov.in
www.delhiol.com

Ph: 24693393-24693394,
email: ol.delhi@mca.gov.in

No: OL/Delhi/Valuers/Empanelment/2023 | 167

Dated: 16/06/2023

To

1. The Executive Director,
The Insolvency and Bankruptcy Board of India (IBBI),
7th Floor, Mayur Bhawan,
Shankar Market, Connaught Circus,
New Delhi-110001.
2. The Secretary,
National Company Law Tribunal (NCLT),
Block No. 3, Ground, 6th, 7th Floor & 8th floor,
C.G.O. Complex, Lodhi Road, New Delhi -110 003.
3. The Regional Director (NR),
Ministry of Corporate Affairs, B-2 Wing, 2nd Floor,
Pt. Deendayal A. Bhawan, CGO Complex,
New Delhi - 110003.
4. The Secretary,
Delhi High Court Bar Association
Sher Shah Road, Delhi High Court,
India Gate, New Delhi-110003.

Insolvency and Bankruptcy Board of India
INWARD
Date 20/06/2023 Time.....
Sign. D.K. Mahapatra Dy. No. 3311
E. Office No.

Sub: Request for affixing of notice on the Notice Board - reg.

Sir,

I am to refer to the Hon'ble Delhi High Court order dated 30.05.2023 in Admn. Report No. 04/2023 and to enclose herewith a copy of Notice inviting applications from the professionally qualified Valuers. In this regard, it is requested to kindly affix/put up the notice on your Notice Board.

An early action in the matter is solicited.

Encl: As above.

Yours faithfully,


(A.K. Mahapatra)
Official Liquidator,
Delhi

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NOTICE


Pursuant to the order dated 30.05.2023 of the Hon'ble High Court of Delhi at New Delhi, Official Liquidator attached to the Hon'ble High Court of Delhi, invites Bio Data / Application from the professionally qualified and desirous Valuer(s) / Firm(s) of Valuers, who are registered with the Institution/Organization of Valuers in terms of the provisions of section 247 of the Companies Act, 1956 and rules made thereunder and also under section 34AB of the Wealth Tax Act, to be empanelled for the Official Liquidator as Valuers of the immovable properties, plant, machinery and other moveable assets of the companies, in liquidation, on the following Terms and Conditions: -

- (i) The period of empanelment shall be initially for a period of two years from the date of empanelment subject to the satisfactory report / conduct of the assignments given by the Court.
- (ii) Empanelment as such does not guarantee award of valuation assignments.
- (iii) The fees will be determined as per available Rules or by the Hon'ble Company Court on a case-to-case basis and its decision shall be final. However, the valuer will be entitled for TA / DA for outstation valuation on the submission of the bills as per entitlement of Group "A" Gazetted Officer.

- (iv) The valuation shall be conducted based on accepted principles as also criteria specified by the Court from time to time. The valuer shall submit valuation report as early as possible but not later than 03 months in any case.
- (v) The valuation report shall reveal true and fair assessment keeping in view the market conditions and the report shall be submitted to the Hon'ble Court in a sealed cover. Full secrecy of the information regarding the properties valued shall be maintained.
- (vi) The immovable property shall be visited by the Valuer himself/herself personally and valuation shall be done with due jurisdiction and diligence. The valuer will be fully responsible for the findings / implications of the report.
- (vii) The valuer, after taking physical inspection of assets finalize list of assets / inventories within seven days which is to be handed over to Security Agency for protection.
- (viii) That the title deeds of the immovable property shall be scrutinized by the Valuer.
- (ix) That the Valuer shall be made responsible for the work -
 - (a) Tally description of the property, identify the location and if possible, prepare a sketch.
 - (b) The measurements of the area shall be indicated on the site plan / sketch in addition to the valuation report. The length, width, and breadth etc. of the property shall be clearly mentioned.
 - (c) The location of the building and machinery shall be indicated on the sketch / site plan. The same may be assigned numerals / alphabets for the purposes of identification. The sketch shall include a detailed legend to enable identification of the location.

- (d) The valuer shall ascertain from all secured creditors the availability of the title documents and particulars of the properties of the company.
- (x) The Court reserves the right to delete / cancel the empanelment and stop awarding future assignments without prior notice or assigning any reasons whatsoever.
- (xi) That the Hon'ble Court may impose terms and conditions other than those above depending on the nature valuation to be assigned on a case-to-case basis.

The applicants who are interested may submit their bio-data / application within 15 days of publication of this notice at this office address given above.


(A.K. Mahapatra)
Official Liquidator,
Delhi